

(b) whether any investigation has been made into the disappearance of these precious and rare antiques;

(c) if so, the findings thereof; and

(d) the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). In Naini Tal District, 5 cases have been reported to the police since 1969. In 4 cases the police have submitted final reports. In one case of 1971, the accused person was sentenced to 1½ years' rigorous imprisonment by the court. One case reported in 1972, is still under investigation.

2. Two cases reported to the police in 1970 ended in the police submitting final reports to the courts.

3. The police are investigating one case in Chamoli District which was registered in 1972.

4. In Uttar Kashi district one idol was stolen in the first week of March, 1972. The case is now *sub-judice*.

5. In Pauri-Garhwal district, two cases of theft were reported in 1967 and one in 1968. Two cases of 1967 are pending investigation with the CID. One case registered in 1968 has been closed and the final report given to the court.

Assault and Harassment on Harijans in States

4133. SHRI C. K. CHANDRAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to several recent cases of assault on and harassment of Harijans in many States;

(b) whether the attention of Government has also been drawn to the inhuman onslaughts on Harijans in many parts of Maharashtra; and

(c) if so, the steps taken to put an end to this?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) and (b). Incidents of alleged assault, harassment etc. of Harijans have come to notice from time to time in different parts of the country including Maharashtra.

(c) The State Governments take necessary action, according to the law, in specific cases. It has been the policy of the Central Government that the Administration should be solicitous of the welfare of the weaker sections of the Society, particularly whenever any unfortunate incident takes place in which members of such weaker sections are the victims. All authorities concerned have been directed to ensure prompt and effective investigation of offences committed against Harijans and it had been clarified that any failure to do so would amount to a great dereliction of duty on the part of the officers concerned. A Bill to amend the Untouchability (Offences) Act, 1955 with a view to enhancing the scope and stringency of its provisions, has been introduced. It has been referred to a Joint Select Committee of both Houses of Parliament.

पांचवीं योजना के दौरान अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए रोजगार की व्यवस्था

4134. श्री धनशाह प्रधान : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने अनुसूचित जातियों तथा अनुसूचित जनजातियों के लोगों को लाभप्रद रोजगार देने के लिए कोई कदम उठाया है अथवा पांचवी पंचवर्षीय योजना में कोई व्यवस्था की है ; और

(ख) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

योजना मंत्रालय में राज्य मंत्री (श्री मोहन चारिया) : (क) पाचवी पचवर्षीय योजना तयार की जा रही है। दृष्टिकोण दस्तावेज को अभी अंतिम रूप दिया जाना है। जनता के कमजोर वर्गों के रोजगार समेत शैक्षिक और आर्थिक हितों का संबन्ध करने वाली स्कीमों का ब्यौरा योजना बताते समय तैयार किया जाएगा।

(ख) प्रश्न नहीं उठता।

पांचवीं योजना अवधि में शिक्षा के विकास के लिए नियत राशि

4135. डा० लक्ष्मीनारायण पांडेय क्या योजना मंत्री यह बताने की कृपा करेंगे कि

(क) पाचवी पचवर्षीय योजना में शिक्षा के विकास एवं प्रसार के लिए धन-राशि के लिए कितना प्रावधान किया गया है, और

(ख) इस प्रयोजन के लिए नियत राशि का राज्य-वार विवरण क्या है ?

योजना मंत्रालय में राज्य मंत्री (श्री मोहन चारिया) : (क) पाचवी पचवर्षीय योजना को अभी तक अंतिम रूप नहीं दिया गया है और इस प्रकार पाचवी पचवर्षीय योजना में शिक्षा के लिए आवंटित धनराशि का अभी निश्चय किया जाना है।

(ख) प्रश्न नहीं उठता।

Persons killed in a Hotel at Dalgate in Srinagar

4163. SHRI GIRIDHAR GOMANGO
SHRI V. MAYAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether six persons were killed in a hotel room at the Dalgate in Srinagar on the 31st October, 1972;

(b) whether these persons were visiting the State as visitors; and

(c) if so, whether these tourists were killed by the anti-Indian element there and whether any enquiry has been conducted by the Centre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT): (a) Yes, Sir,

(b) The deceased persons were attendants and cooks who had accompanied a tourist party visiting the State

(c) According to the information furnished by the Government of Jammu and Kashmir, these persons had slept in a closed room where a hard-coke stove, used earlier for cooking, was kept burning. An inquest was conducted on the death and the cause of the death was held to be suffocation due to the poisonous gas of hard coke

Recovery of a Transmitter in Batala District, Punjab

4137 SHRI NARENDRA SINGH
SHRI HUKAM CHAND
KACHWAI

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government's attention has been drawn towards a news item published in "Vir Arjun" dated the 13th November, 1972 that a Transmitter was found in Batala District of Punjab, and

(b) if so, the action taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN): (a) Yes, Sir,

(b) Government of Punjab have stated that a balloon along with some crossed instrument was found lying in the fields of village Saidpur, Police Station Saiddar Batala on 12th November. The investigations made by the Punjab police did not confirm that the recovered instrument was a transmitter. The articles recovered have been handed over to the local army authorities.